

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

O.A. No. 1471 of 1996
~~XXXXXX~~

DATE OF DECISION 18.10.1996

Chandan Singh Mawri ~~Petitioner~~ Applicant
In Person ~~Advocate for the Petitioner(s)~~
Versus
Union of India Respondent
Shri M. M. Sudan Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

The Hon'ble Mr. R. K. AHOOJA, MEMBER (A)

I. To be referred to the Reporter

(Justice C. Sankaran Nair)
Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1471/1996

New Delhi this the 18th day of October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Chandan Singh Mawri S/O
Sher Singh Mawri,
Labour Enforcement Officer (C),
O/O Chief Labour Commissioner (C),
Shram Shakti Bhawan, Rafi Marg,
New Delhi - 110001.

... Applicant

(In Person)

-versus-

Union of India through
Secretary, Union Public
Service Commission,
Dholpur House,
New Delhi-110001.

... Respondent

(By Shri M. M. Sudan, Advocate)

The application having been heard on 18.10.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —


Applicant who is a Labour Enforcement Officer (C)
seeks a direction to the Union Public Service
Commission to consider him for the post - Grade V
of Central Labour Service. His case was considered
by the Union Public Service Commission and they
found that he did not satisfy the minimum requirement
in the process of shortlisting. According to
applicant, his merit can be assessed only after
interview. Shortlisting is a method which has received
the approval of the Apex Court in M. P. Public
Service Commission vs. Navnith Kumar Potadar (1994 (6)
SCC 293). Whether the view taken by the Union Public

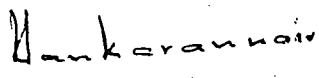
...2.

Service Commission on eligibility is correct or not, is not a matter over which we would exercise an appellate jurisdiction. It must be remembered that judicial review is directed against the decision making process and not the decision itself.

2. We dismiss the application. No costs.

Dated, the 18th October, 1996.


(R. K. Ahuja)
Member (A)


(Chettur Sankaran Nair, J.)
Chairman

/as/